

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 131
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 29.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv. with
Ms. Shelly Khanna, Mr. Ayandeb Mitra,
Mr. Nikhil Jain, Ms. Shreya Kohli, Advs.

For the Respondent : Mr. Adarsh Tripathy, Mr. Gaurav Wadhwa,
Advs. for R3 to 6.

ORDER

Learned counsel for the parties have made a joint request that the valuation of property for the purposes of settlement is in progress and it is likely to take some time.

List on 13.03.2019.

- Sd -

(M. M. KUMAR)
PRESIDENT

- Sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)